

अध्यक्ष महोदय : वापिस लेते हैं या नहीं।

I take strong exception to that; that should be expunged.

**Shri M. C. Chagla:** May I make this categorical statement that no territory of India, no part of India has been excluded from the figures which have been given in the figures of the Survey of India in the area of the country in 1953 and 1964. As I pointed out this discrepancy of roughly 2,000 square miles is due to better methods of survey. We now have the aerial survey; we have the photographic survey. Therefore, there is bound to be.....

डा० राम मनोहर लोहिया : तेरह हजार वर्ग मील इनकी किताब के मुनाबिक।

**Shri M. C. Chagla:** Let not my hon. friend interrupt me.

अध्यक्ष महोदय : जैसे मैंने कहा है मैं उसी फैसले पर कायम हूँ कि अगले सेशन में इसको प्रायोरिटी दी जाए।

श्री को० बे० मालवीय (बम्बई) : बि कुल मुनाबिक बात है।

अध्यक्ष महोदय : स्टेटमेंट जो वह पूरी नफ्सीन में एक्मटर्नल एफयर्ड मिनिस्टर साहब.....

डा० राम मनोहर लोहिया : मैं घ्राप से अर्ज कर रहा हूँ कि तेरह हजार वर्गमील..

अध्यक्ष महोदय : उसी का फैसला दे रहा हूँ। इसकी डिसकशन को कास्टीट्यूशन एमेंडमेंट बिल के फौरन बाद स्थान दिया जायगा फौरन बाद इसको लिया जाएगा।

डा० राम मनोहर लोहिया : काम रोकने प्रस्ताव के रूप में।

अध्यक्ष महोदय : नहीं।

डा० राम मनोहर लोहिया : इसकी गवर्ने इनायत कभी कर दिया करे।

13.18 hrs.

## PAPERS LAID ON THE TABLE

### AUDIT REPORT (COMMERCIAL) 1966

**The Minister of Finance (Shri Sachindra Chaudhuri):** Sir, I lay on the Table a copy of the Audit Report (Commercial), 1966, under article 151(1) of the Constitution. [Placed in Library. See No. LT-6359/66].

**Shri Hari Vishnu Kamath (Hoshangabad):** With regard to the paper laid on the Table by the Finance Minister, may I invite your attention to article 151 because there has been an instance recently in the State of Orissa where a similar report of the Auditor-General was delayed by the Governor; it was laid after two months or—I do not know—three months after it was submitted to the Governor. I want to know, on a point of guidance as to whether there is any time-limit fixed for the Government to lay on the Table of the House after the report had been submitted to the President. What was the timelag in this case? When was it submitted to the President? Is the Finance Minister in a position to tell the House?

**Mr. Speaker:** Can the Minister give these dates?—It has been signed by the Controller and Auditor-General on 10th May. There is no delay.

**Shri Hari Vishnu Kamath:** My point was, when was it submitted to the President, under article 151 of the Constitution; today it was laid on the Table of the House. The article says, ".....the President shall cause them to be laid before each House of Parliament."

**Mr. Speaker:** On the 10th May, 1966, it was signed by the Comptroller and Auditor-General.

**Shri Hari Vishnu Kamath:** I wanted to know it, because in Orissa it has happened recently; deliberately they delayed it in Orissa.